

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO.4762
TO BE ANSWERED ON 30.3.2017**

Regular Coal Supply to Power Plants

4762. PROF. SAUGATA ROY:

Will the Minister of COAL be pleased to state:

- (a) the mechanism to ensure the regular coal supply to power plants in the country;
- (b) whether the Government proposes to allot coal blocks to various State Governments to ensure adequate availability of coal for the power plants; and
- (c) if so, the details thereof?

A N S W E R

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER, NEW AND RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a). Power sector being the major consuming sector of coal, in addition to the monitoring mechanism available at coal companies and CIL, coal supplies to Power Utility sector is also monitored regularly by an inter- Ministerial Sub- Group comprising representatives of Ministry of Power, Ministry of Coal and Ministry of Railways constituted by the Infrastructure Review Committee of Cabinet Secretariat. This Sub- Group takes various operational decisions for meeting any contingent situations relating to Power sector including critical coal stock position for power plants. The stock of coal at the various Thermal Power Plants (TPPs), as on 01.04.2016, was 38.875 MT which was sufficient for 27 days. The coal stock at the TPPs, as on 22.03.2017, was 27.699 MT which is sufficient for 19 days.

(b) & (c). Under the provisions of Coal Mines (Special Provisions) Act, 2015, so far, 50 (fifty) coal mines have been allocated by way of auction and allotment for 'Power' end-use. Similarly, 9 coal blocks have been allotted to various State Government entities for 'power' end- use under Mines and Minerals (Development and Regulation), Act, 1957. Allocation of coal mines/blocks is an ongoing process under the provisions of the Coal Mines (Special Provisions) Act, 2015 and Mines and Minerals (Development and Regulation) Act, 1957.
